

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

3
O.A.No.260/00508/14
Cuttack this the 4th July, 2014

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Harish Chandra Dash
Aged about 54 years
S/o. Mahendranath Das
Working as Technical Officer – B(TO-B) in Proof & Experimental Establishment
Ministry of Defence
Chandipur-756 024
Dist-Balasore

...Applicant

By the Advocate(s)-Mr.B.P.Satpathy

-VERSUS-

Union of India represented through

1. The secretary
Ministry of Defence, South Block
New Delhi-110 011
2. Department of defence Research & Development
Ministry of Defence, represented through its
Secretary cum Director General, DRDO & Scientific Adviser to Rakshya
Mantri
DRDO Bhawan, Rajaji Marg
New Delhi-110 105
3. Director, Directorate of Human Resources & Development
DRDO Bhawan, Rajaji Marg
New Delhi-110 105
4. Director,
Proof & Experimental Establishment
Ministry of defence, Chandipur-756 025
Dist-Balasore

...Respondents

By the Advocate(s)-Mr.S.K.Patra

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ORDER(Oral)**R.C.MISRA, MEMBER(A):**

Heard Shri B.P.Satpathy, learned counsel for the applicant and Shri S.K.Patra, learned ACGSC appearing for the Respondents and perused the records.

2. Applicant in the present O.A. prayed that he should be granted the benefit of 3rd MACP. It is his case that he joined as Supervisor (T) in the Respondent-Organization in 1983 and was subsequently promoted as Senior Technical Assistant, Technical Officer(A) and Technical Officer(B), respectively. Having made out a case for the sanction of 3rd MACP, he has made a representation to the Director, Proof & Experimental Establishment, Chandipur, Respondent No.4 on 11.3.2014, wherein he has made a prayer for grant of 3rd MACP because he has completed 30 years of regular service in November, 2013. It also appears from the record that this application was sent to the Director of Human Resources & Development (Res.No.3) for consideration. The records also indicate that the applicant has sent a direct representation to Respondent No.3 on 28.5.2014 wherein he has also mentioned that he may be given a personal hearing before taking any decision in this matter. This representation seems to be pending with the concerned authorities. Therefore, without going into the merits of this matter, I direct Respondent No.3 to take a decision as per the rules and instructions pertaining to MACP on the representation made by the applicant and communicate a decision thereon to the applicant within a period of three months from the date of receipt of this order.

3. With the above observation and direction, this O.A. is disposed of. No costs.



4. As agreed to by learned counsel for both the sides, copy of this order along with paper book be sent to Respondent No.3 and 4 at the cost of the applicant, for which Shri Satpathi undertakes to deposit the postal requisites by 04.07.2014.

Free copy of this order be made over to the learned counsel for both the sides.


R.C. Misra
(R.C. MISRA)
MEMBER(A)

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